

HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW

Dated : 07.10.2013

TENDER NOTICE

For Cafeteria

Separate sealed Tenders are invited from reputed Firms / Individuals for running Cafeteria on the IIIrd & IVth floors of the Advocates' Chambers, High Court, Lucknow Bench, Lucknow. The desirous Firms/ Individuals may submit their Tenders in the office of the Registrar (Museum), High Court, Lucknow Bench, Lucknow latest by November 23, 2013 up to 2.00 P.M. positively. The Tenderers should submit Technical Bid and Financial Bid in separate sealed covers.

Tender Forms can be obtained from the Cash Section of the Court on all working days between 11.00 A.M. to 2.00 P.M. Till 22.11.2013 on payment of Rs. 200/- (non-refundable). Tender Forms can also be downloaded from the official website of High Court www.allahabadhighcourt.in. Downloaded Forms shall be submitted along with a Demand Draft of Rs. 200/- towards Tender Document fee in favour of Registrar, High Court, Lucknow Bench, Lucknow.

- (i) Technical Bid should contain information regarding business turnover, experience and other details of the Firm/Individual to judge the suitability of the Firm/Individual and also the lay out plan of the Cafeteria.
- (ii) Financial Bid should contain information regarding annual rent and the Price Bid should contain prices of the items in case of Cafeteria.

The Technical Bids and the Financial Bids will be opened on 23.11.2013 at 3.00 P.M. in the Chamber of the Registrar (Museum), High Court, Lucknow Bench, Lucknow in the presence of the Tenderers or their authorised representatives who wish to remain present at the time.

Each Tender should accompany a draft of Rs. 5,000/- (Rs. Five thousand only) as Earnest Money Deposit in favour of the Registrar, High Court, Lucknow Bench, Lucknow. The successful Tenderer who is awarded the contract shall have to make a Security Deposit of Rs. 25,000/- (Rs. Twenty Five Thousand only) with the Registrar, High Court, Lucknow Bench, Lucknow. The awardee of the contract shall be bound to execute an Agreement on non-judicial stamp paper of Rs. 100/-. In the event of Tenderer backing out before actual award or execution of Agreement, the Court will have right to forfeit the Earnest Money Deposit in full.

The Registrar, High Court, Lucknow Bench, Lucknow reserves the right to accept or reject any or all Tenders without assigning any reason therefor.

(A.K. Mukherjee)

Registrar

High Court, Lucknow Bench, Lucknow

TECHNICAL BID
FOR CAFETERIA

The bidder should have minimum five years experience in undertaking similar works.

1. Name of the Applicant :

2. Address of the Registered Office and phone number/mobile number :

3. Year of establishment :

4. Type of Organization :

(Name of the Proprietorship, Partnership, Private Ltd. Company or Co-operative Body etc. in case the Applicant is a Non-Individual.)

5. Name of the Proprietor, Partners/Directors with addresses and phone numbers :

6. Number of years of experience in the relevant field :

7. Whether blacklisted by the Govt. at any time or not :

Signature of Applicant with Seal

FINANCIAL BID
FOR CAFETERIA

(a) Annual Rent of the Cafeteria :

(b) Price of the items :

Soup	-
Juice	-
Cold Drink	-
Tea	-
Coffee	-
Mineral Water	-
Pizza	-
Vegetable Sandwich	-
Cheese Sandwich	-
Grilled Sandwich	-
Poha	-
Upma	-
Idli Sambhar	-
Sambhar Vada	-
Seasonal Fruit	-
Samosa	-
Patties	-
Vegetable Cutlet	-
Bread Rolls	-
Chips	-
Cakes	-
Pastry	-
Burgers	-
Dhokla	-
Bread Butter	-
Gulab Jamun	-
Rosogulla	-
Halwa (Carrot/dal)	-
Dry Fruits	-
Ice Cream	-

Signature of Applicant with Seal

GENERAL TERMS & CONDITION FOR THE AWARD OF CONTRACT TO RUN THE CAFETERIA

1. Only reputed Firms having sufficient knowledge of running the restaurants and cafeteria will be eligible for submitting the Bid.
2. The interested Firms will submit the design of the proposed Cafeteria and in case of the Firm whose Bid is approved, they will get the Cafeteria made strictly according to the approved design.
3. The successful Firm will have to deposit Rs. 25000/- (Rs. Twenty five thousand only) as Security Deposit and the Annual Rent within ten days from the date of the opening of the Tenders. The Security Money will be refunded on termination of License whereas the Annual Rent/License Fee will not be refunded.
4. The proposed Cafeteria will be kept open from all sides for proper ventilation.
5. No food item will be prepared in the Cafeteria.
6. No fire or gas stove will be used in the Cafeteria.
7. The Cafeteria will be kept neat and clean.
8. The Licence of the Cafeteria will be valid for two years. It will be auctioned again after two years by inviting fresh Bids.
9. The License Holder will take a separate electric connection in his name for his Cafeteria and will make the payment of the monthly electricity charges regularly alongwith due information to the Registrar, High Court, Lucknow Bench.
10. The License Holder will use disposable paper glasses and plates for serving the food items. Plastic disposable will be strictly prohibited.
11. The License Holder of the Cafeteria will keep two big plastic Dust Bins for throwing waste materials. No waste item will be thrown here and there.
12. On inspection by the Registrar, Lucknow Bench, if any waste material is found to be thrown here or there outside the Dust Bins or if less than 2 Dust Bins are found to be kept in front of the Cafeteria, a token fine of R. 100/- shall be imposed on the License Holder.
13. The Cafeteria will remain open from 9-00 A.M to 6-00 P.M.
14. The License of the License Holder may be cancelled immediately in case of violation of any condition laid down by the Court.
15. The Court has right to enhance Annual Rent up to 15% per annum at its discretion.
16. In Case of Tenderers whose Tenders are not considered for allotment, the Earnest Money Deposit will be refunded. In case of selected Tenderer, the Earnest Money Deposit may be adjusted in the Security Money. If the successful Tenderer does not start the Cafeteria within one month from the

the date of the signing of the Agreement, the Security Money as well as the Annual Rent will be forfeited in full in addition to the penalty as decided by the Court.

17. If the License Holder does not complete the period as per the Agreement and closes his Cafeteria before the completion of the said period, the Security Money and the Annual Rent deposited by him will be forfeited in full in addition to the penalty as decided by the Court.

18. Canvassing in any form in connection with the Tender is strictly prohibited and will disqualify the Vendor.

19. Tenderers shall have to submit Tenders for both the Cafeteria on IIIrd & IVth floors of the Advocate. Chambers Building.

20. High Court reserves the right to reject any or all the Tenders without assigning any reason whatsoever. High Court would not be under any obligation to give any clarifications to those Vendors whose Tenders are rejected.

21. The Tenders, submitted by the Tenderers who are blacklisted by the Govt., will not be considered.

22. All disputes are subject to Lucknow Civil Court jurisdiction.

(A.K. Mukherjee)

Registrar

High Court, Lucknow Bench, Lucknow